

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2057
ANSWERED ON:22.11.2010
CIVIL POPULATION UNDER CANTONMENTS
Agarwal Shri Rajendra

Will the Minister of DEFENCE be pleased to state:

- (a) the details of provisions contained in Section 346 of the Cantonments Act, 2006 affecting the civil population residing in Cantonment areas;
- (b) whether the said provisions have continued to govern the civilians since the colonial times;
- (c) if so, whether the Government proposes to review such provisions; and
- (d) if so, the details thereof?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

- (a) The details of provisions contained in Section 346 of Cantonments Act, 2006 are annexed.
- (b) Similar provision existed in the previous Cantonments Act, 1924 under Section 280 thereof.
- (c) & (d): There is no proposal to review this provision.

ANNEXURE REFERRED IN THE REPLY GIVEN IN PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 2057 FOR ANSWER ON 22.11.2010

Extracts from the Cantonments Board Act, 2006

Section 346. Power to make rules:-

- (1) The Central Government may, after previous publication, make rules to carry out the purposes and objects of this Act.
- (2) In particular, and without any prejudice to the generality of the forgoing power, such rules may provide for all or any of the following matters, namely:-
 - (a) the manner in which, and the authority to which, application for permission to occupy land belonging to the Government in a cantonment is to be made;
 - (b) the authority by which such permission may be granted and the conditions to be annexed to the grant of any such permission;
 - (c) the allotment to a Board of a share of the rents and profits accruing from property entrusted to its management under the provisions of section 63;
 - (d) the appointment, promotion, transfer, tenure of office, salaries and allowances, provident funds, pensions, gratuities, leave of absence, discipline and other conditions of service of employees of Boards;
 - (e) the circumstances in which security shall be demanded from employees of Boards and the amount and nature of such security;
 - (f) the keeping of accounts by Boards and the manner in which such accounts shall be audited and published;
 - (g) the definition of the persons by whom, and the manner in which, money may be paid out of a cantonment fund or cantonment development fund;
 - (h) the preparation of estimates of income and expenditure by Boards and the definition of the persons by whom, and the conditions subject to which, such estimates may be sanctioned;
 - (i) the regulation of the procedure of Committees of Arbitration;

- (j)the prescribing of registers, statements and forms to be used and maintained by any authority for the purposes of this Act;
- (k)the grant of leave to the members of the Board;
- (l)the form of notices, required to be sent under this Act and the manner of their service; and
- (m)any other matter which is required to be, or may be prescribed.